

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 2172**

**TO BE ANSWERED ON THURSDAY, 04<sup>TH</sup> AUGUST, 2022**

**Aadhaar Linkage with Electoral Rolls to detect duplication**

**2172. Shri G.V.L. Narasimha Rao:**

**Will the Minister of Law and Justice be pleased to state:**

- (a) whether it is a fact that revised election rules require persons included in the electoral rolls to furnish Aadhaar number for verification, if so, details thereof;
- (b) time frame for implementation of the Aadhaar linkage provision;
- (c) action Electoral Registration Officers (EROs) has to take if a voter deliberately refuses to furnish Aadhaar details to avoid detection of duplication in electoral rolls;
- (d) provisions in the present status and election rules to take any action against such persons;
- (e) the grounds for taking such action; and
- (f) Nature of action possible like deletion or suspension of vote from electoral rolls?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

- (a): Yes Sir. As per rule 26B of the Registration of Electors Rules, 1960 [as amended by the Registration of Electors (Amendment) Rules, 2022], every person whose name is listed in the roll may intimate his Aadhaar number to the registration officer in Form 6B. However, it is optional and he may produce his Aadhaar Number and in case, if he is not having Aadhaar Number may provide other optional documents as provided in the Form 6B.
- (b): The Government has notified the 1<sup>st</sup> April, 2023 as the date on or before which every person whose name is included in the electoral roll may intimate his Aadhaar number.
- (c) to (f): In view of (a) above, questions do not arise.

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